

14.11 hrs.

**BUILDING AND OTHER CONSTRUCTION  
WORKERS WELFARE CESS BILL\***

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, on behalf of Shri M. Arunachalam, I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on the cost of construction incurred by employers with a view to augmenting the resources of the Building and Other Construction Workers' Welfare Boards constituted under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on the cost of construction incurred by employers with a view to augmenting the resources of the Building and Other Construction Workers' Welfare Boards constituted under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996"

*The motion was adopted \*\**

SHRI BALWANT SINGH RAMOOWALIA Sir, I introduce the Bill

14.12 hrs.

**STATEMENT RE: BUILDING AND OTHER  
CONSTRUCTION WORKERS' WELFARE CESS  
THIRD ORDINANCE, 1996**

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) Sir, on behalf of Shri M Arunachalam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers' Welfare Cess Third Ordinance, 1996

[Placed in Library See No LT. 93/96]

\* Published in the Gazette of India, Extraordinary, Part-II Section-2, dated 15 7 96

\*\* Introduced with the recommendation of the President

14.12½ hrs.

**COAL MINES PROVIDENT FUND AND  
MISCELLANEOUS PROVISIONS  
(AMENDMENT) BILL\***

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : Sir, I beg to move

"That leave be granted to introduce a Bill further to amend the Coal Mines Provident Fund and Miscellaneous Provisions Act 1948"

[English]

MR. DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948"

*The motions was adopted*

[Translation]

SHRIMATI KANTI SINGH Sir, I introduce\*\* the Bill

14.13 hrs.

**STATEMENT RE: COAL MINES PROVIDENT  
FUND AND MISCELLANEOUS PROVISIONS  
(AMENDMENT) THIRD ORDINANCE, 1996**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996

[Placed in Library See No LT. 94/96]

14.13½ hrs.

**MATTERS UNDER RULE 377**

- (i) **Need to rejuvenate HEC, Ranchi by providing adequate financial assistance**

[Translation]

SHRI RAM TAHAL CHAUDHARY (Ranchi) About 20,000 workers are engaged in HEC Poorva Ranchi

\* Published in the Gazette of India, Extraordinary Part-II, Section-2, dated 15 7 96

\*\* Introduced with the recommendation of the President